

**Revision of Pay Scale of Electric Staff  
in Lakshadweep**

2796. SHRI P. M. SAYEED: Will the Minister of POWER be pleased to state:

(a) whether the Government propose to revise the pay scale of electric staff in Lakshadweep;

(b) if so, the details therefore; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The Lakshadweep Administration has brought out anomalies in the pay scale of certain categories of employees of the Electricity Department. The revision of pay scales, if any, is linked to the removal of anomalies in the existing pay scales.

**Consumption of Electricity in Uttar Pradesh**

2797. SHRI RAJENDRA KUMAR SHARMA:  
SHRI MOHAN SINGH (DEORIA):  
SHRI BHAGWAN SHANKAR RAWAT:

Will the Minister of POWER be pleased to state:

(a) whether per capital consumption of electricity in U.P. is must lower as against all India average since 1989-90;

(b) if so, whether the Government propose to increase share of the Uttar Pradesh from Central Power Projects;

(c) the power supply from the central pool to U.P. during each of the last three years; and

(d) the outstanding amount of U.P. SEB for NTPC till date?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The per capita consumption of electricity in Uttar Pradesh during 1989-90 was 157.39 kwh as against all India average of 237.95 kwh.

(b) The power generated by the Central Sector power stations is distributed to the beneficiary States in the respective regions in accordance with the Central Formula for allocation of power.

(c) The quantum of power supplied (energy) to UP from Central pool during 1989-90, 1990-91 and 1991-92 was 7171 MU, 8517 and 11119 MU respectively.

(d) The outstanding amount of Uttar Pradesh State Electricity Board due to NTPC as on 30.6.1992 was 222.84 crores.

[Translation]

**Bijli Adalat in Delhi**

+2798. SHRI SATYA DEOSINGH: Will the Minister of POWER be pleased to state:

(a) the number of meetings held during 1991 by the Bijli Lok Adalat constituted for redressing the grievances of consumers in Delhi;

(b) the number of applications received for consideration and the number of cases disposed of during this period; and

(c) when the next Bijli Lok Adalat is to meet again?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Six Bijli Adalats were held by

DESU during 1991. Out of 942 applications received during this period, 440 were admitted for consideration and 230 cases were disposed off by the Biji Adalats. The remaining cases were referred to the various departments of DESU for disposal. DESU has constituted six more Biji Adalats in April, 1992 at different Circle offices.

[English]

### **Deletion of Jodhpur from Bombay-Delhi flight route**

2799. SHRI ANKUSHRAO RAOSHAEB TOPE: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether any representation in respect of deletion of Jodhpur from the present schedule of IC-491 and IC-492 flying on Bombay - Aurangabad - Udaipur - Jodhpur - Jaipur - Delhi route and vice-versa has been received;

(b) if so, the details thereof and the steps taken or proposed to be taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): Yes, Sir.

(b) and (c). In the represent - action it was suggested that Jodhpur sector may be permanently delinked from IC-491/492. There is no proposal to delete Jodhpur from the flights permanently as that would deprive the Delhi-Jodhpur and Bombay-Jodhpur passengers the facility of a morning and evening service. However, due to operational constraints, Jodhpur will be temporarily delinked from IC-491/492 effective from 1.8.1992.

### **Assistance for Krishna Valley Authority**

2800. SHRI H. D. DEVE GOWDA: Will the Minister of WATER RESOURCES be

pleased to state:

(a) whether the Government of Karnataka has formed the Krishna Valley Authority to complete the project in Krishna basin before 2000 AD;

(b) whether the Karnataka Government has submitted any proposal to the Union Government for institutional finances from outside the country in this regard;

(c) if so, the details thereof including the nature and amount of assistance sought for; and

(d) the time by which approval is likely to be given by the Union Government?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Karnataka Legislative Assembly and Legislative Council have passed "The Karnataka Krishna Basin Development Authority Bill, 1992" in March, 1992, among other things, for expeditious utilisation of Karnataka share of waters of Krishna river and its tributaries, to facilitate speedy execution and maintenance of irrigation, power and other projects.

(b) to (d). Upper Krishna Project Phase-I received World Bank Assistance of US Dollars 117.64 million upto 1986. Further assistance of US Dollars 247.5 million has been secured for Upper Krishna project Phase-II effective till 31.12.1996.

[Translation]

### **Airlinks to Himachal Pradesh**

2801. PROF. PREMDHUMAL: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether the Government propose to expand and air-link the existing three airports located at Shimla, Bhutan (kullu) and Gagai (Kangra) in Himachal Pradesh;